

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 02.02.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (CA)/22/2024, IA (CA)/14/2023 in Company Petition/36/2021
NAME OF THE COMPANY	Emaar Hills Township Pvt Ltd & 13 others
NAME OF THE PETITIONER(S)	Telangana State Industrial Infrastructure Corporation
NAME OF THE RESPONDENT(S)	Emaar Hills Township Pvt Ltd & 13 others
UNDER SECTION	241

ORDER

IA (CA)/22/2024

Present: Ld. Counsel Mr. T. Rajanikanth Reddy Additional Advocate General and Ld. Counsel Mr. DVAS Ravi Prasad & Mr. S. Rahul Reddy for the Applicant.

In view of the IA(CA)/22/2024 and taking into account the orders dated 10.07.2023, 07.08.2023 and 12.12.2023, Respondent No.7 is directed to be served on the last known address in India. Accordingly, this application is allowed and disposed of.

IA (CA)/14/2023

Present: Ld. Proxy Counsel Mr. Niharika on behalf of Ld. Counsel Mr. P. Ravi Charan for the Applicant.
Ld. Senior Counsel Mr. P. Vikram for the Respondents No. 2 & 3.

For filing of set aside application along with the counter, **matter is adjourned to 15.03.2024.**

Contd...

(2)

Company Petition/36/2021

Present: Ld. Counsel Mr. DVAS Ravi Prasad for the Petitioner.
Ld. Counsel Mr. Mritunjay Ravi Charan, Ms. Niharika Agarwal for the Respondent No.1.
Ld. Senior Counsel Mr. P. Vikram for the Respondents No.2 &3.
Ld. Counsel Mr. Siddhartha Sharma for the Respondents No. 4&5.
Ld. Counsel Mr. Mayur Mundra for the Respondent No.10.
Ld. Counsel Ms. Kajal Kumari for the Respondent No. 11.

For arguments, **matter is adjourned to 15.03.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)